

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 215/TT/2015

Subject: Determination of Transmission Tariff for 2014-19 tariff block for 2014-19 tariff blocks for Asset I: 01 No of 50 MVA, 132/66 KV 3-PH ICT at Gangtok S/S under provision of spare ICTs and Reactors for Eastern, Northern, Southern and Western Region.

Date of Hearing : 14.3.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power Holding Company Limited and 5 others

Parties present : Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Aryaman Saxena, PGCIL

Record of Proceedings

1. The representative of the petitioner submitted that:-
 - a) The instant petition has been filed for determination of tariff for 2014-19 tariff block of Asset I: 01 No of 50 MVA, 132/66 KV 3-PH ICT at Gangtok Sub-station under provision of spare ICTs and Reactors for Eastern, Northern, Southern and Western Region.
 - b) The asset was put under commercial operation on 20.4.2015.
 - c) The petitioner has claimed total additional capital expenditure of ₹370.00 lakh has been claimed for 2014-19 tariff period.
2. The representative of petitioner has submitted that commissioning of the asset was delayed by 28 months because of transportation and road accident. The ICT was damaged on account of accident.
3. The Commission has sought the details of the financial implications of the time overrun on the capital cost and the details of LD and insurance amount received by the petitioner due to damage in the ICT.



4. The representative of the petitioner submitted that recovery of insurance and LD is in under process and the same will be adjusted in the capital cost at5 the time of truing up.
5. The Commission reserve the order in the petition .

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

